

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal No(s). 1089-1090/2015

KRISHNA BIHARI DUBEY

Appellant(s)

VERSUS

REGISTRAR GENERAL, HIGH COURT OF JUDICATURE
OF ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent and
permission to file additional documents and suspension of sentence
and office report)

WITH

Crl.A. No. 1145-1146/2015

(With appln.(s) for stay and appln.(s) for suspension of sentence
and Office Report)

Date : 01/10/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. Rakesh Dwivedi, Sr. Adv.
Ms. Prachi Bajpai, Adv.
Ms. Sanskriti, Adv.
Mr. Sanjay Kumar Visen, Adv.Mr. Ravinder Srivastava, Sr. Adv.
Mr. Fakhruddin, Sr. Adv.
Mr. S.K. Dubey, Sr. Adv.
Mr. M.Z. Chaudhary, Adv.
Mr. Syed Imtiyaz Ali, Adv.
Mr. Mohd. Naved Miyan, Adv.
Mr. Syed Rafat Ali, Adv.
Mr. Aftab Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIn view of letter circulated by learned counsel for
the petitioner seeking adjournment, matters are adjourned

Signature Not Verified

for six weeks.

Digitally signed by

Rajni Mukhi

Date: 2015.10.01

17:02:24 IST

Reason:

(Rajni Mukhi)
Sr. P.A.(Tapan Kumar Chakraborty)
Court Master